

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

26.08.2011

OA No. 386/2011

Mr. P.N. Jatti, Counsel for applicant.

The case of the applicant is that he has rendered 23 years of satisfactory service but his services have not been regularized by the respondents. To this effect, the applicant has represented before the Chief Post Master General, Rajasthan Circle, Jaipur [Respondent no. 2].

Having heard the submissions made by the learned counsel for the applicant, I deem it proper to direct the respondent no. 2 to consider the representation of the applicant dated 23.03.2011 expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order. If any adverse order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

K.S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

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